

आयकर अपीलिय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री विकास अवस्थी, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI VIKAS AWASTHY, JM

आयकर अपील सं./ ITA No. 39/Chd/2020
निर्धारण वर्ष / Assessment Year : 2011-12

Shri Rajbir Singh Walia House No. 336, Sector-9 Chandigarh-160009	बनाम	The DCIT Circle-1(1) Chandigarh-160017
स्थायी लेखा सं./PAN NO: AAAPW8792P		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri S.K. Bhasin, CA
राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT
सुनवाई की तारीख/Date of Hearing : 01/11/2021
उद्घोषणा की तारीख/Date of Pronouncement : 01/11/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-1, Chandigarh dt. 04/11/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Subject: Withdrawal of Appeal No. FT A 39/CHANDI/2020 in case of Mr. Rajbir Singh Walia, R/O #336, Sector 9. Chandigarh. PAN : AAAPW8792P for the A.Y 2011-2012.

Respected Madam,

The assessee opted for Direct Tax Vivad Se Vishwas Scheme, 2020, vide receipt no-**939148910291220** dt. 29.12.2020, The assessee received the order from the Designated Authority Pr.Commissioner of Income Tax-1, Chandigarh, to pay the determined liability towards full and final settlement of the tax arrear, The assessee deposited the said liability on 30.09.2021.

The assessee withdraw the appeal before you honourable Madam.

Thanking You

Yours Faithfully

Sd/-

Sunil Kumar Bhasin

(Counsel for Assessee)

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has issued Form 3 bearing Certificate No. 939148910291220, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced on 01/11/2021)

Sd/-

विकास अवस्थी

(VIKAS AWASTHY)

न्यायिक सदस्य/ Judicial Member

AG

Date: 01/11/2021

Sd/-

एन.के.सैनी,

(N.K. SAINI)

उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File